

[Shri A. K. Sen]

hold offices which are exempt today under the existing law. We are giving them only that exemption for six months.

**Mr. Speaker:** They will be exempted permanently as in the other provisions of the Act. So far as the existing ones which have been declared.....

**Shri A. K. Sen:** ..... the exemption is only for six months. In the meantime, they can take time to find out.

**Mr. Speaker:** Remove the disqualification perpetually or for a period of six months. There is nothing unconstitutional. I am putting the amendment to the vote. The question is:

Page 3, after line 12, insert—

“3A. *Temporary suspension of disqualification in certain cases.*— If a person being a Member of Parliament who immediately before the commencement of this Act held an office of profit declared by any law repealed by this Act not to disqualify the holder thereof for being such member, becomes so disqualified by reason of any of the provisions contained in this Act, such office shall not, if held by such person for any period not extending beyond a period of six months from the commencement of this Act disqualify him for being a Member of Parliament.”

*The motion was adopted.*

**Mr. Speaker:** The question is:

“That clause 3A stand part of the Bill”.

*The motion was adopted.*

*Clause 3A was added to the Bill.*

**Pandit Thakur Das Bhargava:** I have given notice of two more clauses.

**Mr. Speaker:** I am coming to that. Is there any special reason why we should sit abnormally today?

**Some Hon. Members:** No.

**Mr. Speaker:** All right. Shri Rane.

17.06 hrs.

BUSINESS ADVISORY COMMITTEE

THIRTY-SECOND REPORT

**Shri Rane (Buldana):** I beg to present the Thirty-second Report of the Business Advisory Committee.

RE: HIMACHAL PRADESH LEGISLATIVE ASSEMBLY (CONSTITUTION AND PROCEEDINGS)

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I would like to inform the House that five copies of the Supreme Court judgment regarding the Himachal Pradesh Legislative Assembly's constitution and proceedings have been placed in the library of this House.

**Shri Braj Raj Singh:** Five copies are not enough.

**Shri Satya Narayan Sinha:** Five more copies will be placed tomorrow. But five copies are already available.

**Mr. Speaker:** The hon. Home Minister will make a speech tomorrow while moving the Bill for consideration. If there is some difficulty in Members not having sufficient opportunity to study it, that matter will stand over for further discussion and consideration on the next day.

17.07 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 2nd December, 1958.*